

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
(CIRCUIT AT PORT BLAIR)

No. O.A. 351/00050/2016

Date of order : 19.4.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SHESH NATH SINGH

VS.

UNION OF INDIA & ORS. (MHA)

For the Applicant : Ms. A. Nag, Counsel
For the Respondents : Mr. S.K. Mandal, Counsel
Mr. S.C. Misra, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

We have heard Ld. Counsel for the applicant and Ld. Counsel for the respondents.

2. The applicant has been dismissed from service. He preferred an appeal to the Lt. Governor which is pending for the last four years. In view of the provisions contained in Section 20 of the AT Act, 1985 if the appeal is not disposed of within a period of six months the applicant may prefer an O.A. However, as the appellate authority has not taken any decision on merit of the case, he is competent to take a decision.

3. So we refrain ourselves from giving any direction on merit of the case in absence of such order. However, we direct the appellate authority to dispose of the appeal of the applicant within a period of three months from the date of production of a copy of this order in accordance with law and adhering to the principles of natural justice.



4. With this observation, the O.A. is disposed of. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP
